

taken against the persons found responsible; and

(d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Yes, Sir.

(b) to (d). An enquiry was conducted by HAL which established this as a case of systems deficiency and no specific officer has been held responsible. Appropriate rectification action has been initiated by the Company.

[English]

Selection to Defence Services

6078. SHRIMATI SUSEELA GOPLAN: Will the Minister of DEFENCE be pleased to state:

(a) whether in the Air Force, Navy and Army the authorities insist on 70 per cent marks in SSLC Examination as minimum for selection to defence services instead of 60 per cent, 50 per cent and 45 per cent respectively being followed till recently as the criteria for selection for candidates belonging to Thiruvananthapuram, Kollam and Alappuzha Districts, while the percentage of marks prescribed for other districts are much less;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken by the Government to fix a uniform criteria for selection to these services?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) The minimum qualifying marks required to be obtained at the SSLC/Matriculation Examination for applying for recruitment to the general/non-technical trades of the Defence Services are the same all over the country, as per details given below:-

(i) Soldiers (General Duty) - Pass percentage in the Army.

(ii) Sailors (Direct Entry Matriculates) - 55% in the Navy

(However, for the sons/brothers of Naval personnel the qualifying marks are 45%)

(iii) Airmen (Non-technical) in the Air Force - 45%

(b) Does not arise.

(c) The criteria are followed uniformly, throughout the country.

[Translation]

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Excise Duty Received From M/s. I.T.C. Limited, Monghyr

6079. SHRI BRAHMANAND MANDAL: Will the Minister of FINANCE be pleased to state:

(a) the amount of Central revenue in the form of excise duty earned by the Union Government from I.T.C Limited, Monghyr, Bihar every year;

(b) whether ten per cent of the Central revenue earned from a city is spent on its development; and

(c) if so, the reasons for not spending this amount on the development of Monghyr city?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The amount of Central Excise duty earned by the Union Government from M/s. I.T.C. Limited, Monghyr, Bihar, for the last three years was as under:-

1988-89	Rs. 144.64 crores
1989-90	Rs. 195.96 crores
1990-91	Rs. 243.20 crores

(b) and (c). There is no provision in the Central Excise Law to spend ten per cent of the Central excise duty earned from a city on its development.

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**Use of Imported Machine by Ghazipur
 AFFIM and Alkaloid Works**

6080. SHRI VISHWANATH SHASTRI:
 Will the Minister of FINANCE be pleased to state:

(a) whether machines worth Rupees ten crores were imported for research work in Gazipur Affim and Alkaloid Works during 1989-90;

(b) if so, the details thereof;

(c) whether the aforesaid machines have been installed and are in use;

(d) if not, the reasons therefor; and

(e) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (e). No, Sir. The Government Opium and Alkaloid Works Undertaking, Ghazipur has not imported machines worth Rs.10 crores during 1989-90 for research work. However, 5 equipments worth Rs.52.90 lakhs were imported for the Alkaloid Plant at Ghazipur Undertaking in the year 1985. Of these, one equipment, namely High Performance Liquid Chromatograph is being used. As regards remaining 4 equipments trials on duplicate set of equipments which were simultane-

ously imported for the Alkaloid plant, Neemuch are still going on. After successful running of the equipments at the Neemuch Plant, the equipments meant for the Ghazipur Plant will be put to use.

[English] 382
 Pharmaceutica

Enquiry Against Oslers Pharma Limited

6081. DR. RAM CHANDRA DOME:
SHRI DATTATRAYA BAN-
DARU:
SHRI SUDARSAN
RAYCHAUDHURI:
SHRI RAJVEER SINGH:
SHRI RAJENDRA AG-
NIHOTRI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Monopolies and Restrictive Trade Practices Commission had ordered an enquiry against the Oslers Pharma Limited, a Tamil Nadu based company manufacturing life saving drugs;

(b) if so, the outcome thereof; and

(c) the action taken against the Company?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS AND PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) Yes, Sir.

(b) and (c). The relevant Unfair Trade Practices Enquiry (No. 31 of 1989) is to come up before the Commission on 15.1.1991. In such cases, the MRTPC Commission, being a quasi judicial body, is empowered to take necessary action under